

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CAA-216/(ND)/2017

In the matter of
Skymap Healthcare (P) Ltd

....PETITIONER

SECTION :
Under Section 230-232

Order delivered on 23.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Ms. Taruna Kalra, Advocate

For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned Counsel for the petitioner is present. Learned Company Prosecutor is also present and represents that report of the RD/ROC has been filed. In relation to the Income tax Department, Ld. Standing Counsel appearing for the Income tax Department seeks for a short adjournment to file its observations.

Taking into consideration the said representation, let the observations be filed, if any, within a period of one week from today (23.1.2018), failing which, this Tribunal will be constrained to presume that Income tax Department does not have any objections and will proceed for the disposal of the matter in its absence.

List on 05.2.2018.

-Sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.1.2018